NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH **CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 04/01/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: CP/621/(IB)/2017

NAME OF THE PETITIONER(S)

: HIMALAYA VENTURES LTD

NAME OF THE RESPONDENT(S)

: CARAVEL LOGISTICS

UNDER SECTION

: 9 RULE 6

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

VINEST SUISKAMANI for Applicant & Puneshilan P.H. ARVINDH PANDIAN) In Repordent Juneshilan Jo AVINASH KRISHNAN RAUI) In Repordent Juneshilan

ORDER

Counsels for both the parties are present and submitted the final arguments. However, during the course of arguments, Counsel for the Corporate Debtor submitted that in case the Adjudicating Authority is coming to the conclusion that the Application is admissible, an opportunity be granted to the Corporate Debtor for making payment of the outstanding debt. Keeping in view the submissions made by the Counsel for the Corporate Debtor, matter is adjourned, with the direction to the Counsels to instruct their clients to settle the matter, failing which final order will be passed on next date of hearing. Put up on 11.01.2018 at 10.30 A.M.